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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

M.Ps. 2229 and 2230 of 1993 in

O.A. 1702 of 1993

New Delhi this the 4th day of February, 1994

Mr. Justice S.K. Dhaon, Vice-Chairman
Mr. B.N. Dhoundiyal, Member

1. Shri Mahesh Chandra
R/o 285, Moj Pur, Shahdara,
Delhi.
2. Shri Vijaypal Singh,
R/o K-164, Sarojini Nagar,
New Delhi.Applicants

By Advocate Ms. Bharti Sharma, Counsel for Mrs. Rani Chhabra,
Counsel

Versus

1. Union of India
through Secretary,
Min. of Communication,
Department of Telecommunication,
Sanchar Bhawan,
New Delhi.
2. Sub Divisional Officer,
Telegraphs,
Hathras.
3. Assistant Engineer,
Telephone II Exchange,
Meerut.Respondents

By Advocate Mrs. Raj Kumari Chopra for respondent Nos. 1
and 2.

By Advocate Shri P.P. Khurana for respondent No.3.

ORDER (ORAL)

Mr. Justice S.K. Dhaon, Vice-Chairman

A counter-affidavit has been filed on behalf
of the respondents.

2. The prayer, in substance, is that the
respondents may be directed to first grant temporary status
to the applicants and thereafter consider their cases for
regularisation in accordance with the scheme already
prepared.

3. It is now an admitted position that the
applicants last worked in the Telecom Department in the
years 1988 and 1989. This application, on the face of it,
appears to be a highly belated one and it is, therefore,
rejected as barred by time.

4. Like any other citizen of this country, the applicants are also entitled to be considered for a fresh employment, if they are otherwise eligible in accordance with the provision of Articles 14 and 16 of the Constitution.

5. With these observations, this application is dismissed but without any order as to costs.

B.N. Dhoundiyal
(B.N. DHOUNDIYAL)
MEMBER (A)
04.02.1994

S.K. Dhaon
(S.K. DHAON)
VICE CHAIRMAN
04.02.1994

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